

ORISSA ORDINANCE No. 2 OF 1994

THE ORISSA PANCHAYAT SAMITI (AMENDMENT)
ORDINANCE, 1994

[Promulgated by the Governor of Orissa on the 10th August 1994, first published in an extraordinary issue of the *Orissa Gazette*, dated the 11th August, 1994]

AN

ORDINANCE

FURTHER TO AMEND THE ORISSA PANCHAYAT SAMITI ACT, 1959.

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Panchayat Samiti Act, 1959 in the manner hereinafter appearing ;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Forty-fifth Year of the Republic of India :—

Short title. 1. This Ordinance may be called the Orissa Panchayat Samiti (Amendment) Ordinance, 1994.

Amendment of section 46-B. 2. In the Orissa Panchayat Samiti Act, 1959, in section 46-B, for sub-section (3), Orissa Act of 1960, the following sub-section shall be substituted, namely :—

“(3) When a meeting has been held in pursuance of sub-section (2) for recording want of confidence in the Chairman or Vice-Chairman, as the case may be, no fresh requisition for a meeting shall be maintainable—

(a) in cases falling under clauses (g) and (h) of the said sub-section before the expiry of one year from the date of the meeting so held ; or

(b) where the notification calling for general election to the Samiti has already been published under or in pursuance of sub-section (2) of section 49.”.

B. SATYANARAYAN REDDY

GOVERNOR OF ORISSA

Dated the 10th August, 1994

General
amendment